

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 325/TT/2020

- Subject** : Petition for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 tariff period, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Kawas Transmission System in Western Region.
- Date of Hearing** : 3.8.2021
- Coram** : Shri P.K. Pujari, Chairperson
Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri Pravas Kumar Singh, Member
- Petitioner** : Power Grid Corporation of India Ltd.
- Respondents** : Madhya Pradesh Power Management Company Ltd.
& 12 Others
- Parties present** : Shri S. S. Raju, PGCIL
Shri D.K. Biswal, PGCIL
Shri Ved Prakash Rastogi, PGCIL
Shri Amit Yadav, PGCIL
Shri Anindya Khare, MPPMCL

Record of Proceedings

Case was called out for virtual hearing.

2. The representative of the Petitioner made the following submissions:
 - a. The instant petition has been filed for revision of transmission tariff of 2001-04, 2004-09 and 2009-14 periods, truing up of transmission tariff of 2014-19 period and determination of transmission tariff of 2019-24 period in respect of Kawas Transmission System in Western Region. The subject transmission asset was put under commercial operation w.e.f. 1.4.1992.
 - b. Revised tariff of 2001-04, 2004-09 and 2009-14 period is claimed pursuant to directions of the Commission in order dated 18.1.2019 in Petition No. 121/2007 in line with APTEL judgments dated 22.1.2007 and 13.6.2007 in Appeal No. 81 of



2005 and batch matters and Appeal No.139 of 2006 and batch matters respectively.

c. The tariff of the 2009-14 tariff period was trued up and tariff of 2014-19 tariff period for the subject asset was determined by the Commission vide order dated 25.1.2016 in Petition No. 425/TT/2014.

d. Additional Capital Expenditure (ACE) has been claimed during 2014-19 tariff period on account of replacement of equipment of sub-station which have completed 25 years of life.

e. ACE has been projected during 2019-24 period on account of replacement of certain old and obsolete equipment.

f. Reply to the Technical Validation letter was submitted vide affidavit dated 1.7.2021.

g. Rejoinder to the reply of MPPMCL was filed vide affidavit dated 26.7.2021.

3. The representative of MPPMCL submitted that its reply filed vide affidavit dated 27.5.2020 may be considered while entertaining the claims of the Petitioner.

4. After hearing the parties, the Commission reserved order in the matter.

By order of the Commission

sd/-
(V. Sreenivas)
Deputy Chief (Law)

